

**CALS (SHRI H. R. GOKHALE)**: (a) and (b). On an objection raised before the Pipeline Enquiry Commission on 15th January, 1972 by the counsel for the National Committee, constituted to assist the Pipelines Enquiry, the Commission while rejecting the objection, observed that either the Board of IOC should permit its Managing Director to do all such things in connection with the enquiry as were permitted to him by law or if for some reason the Board was unable to place complete confidence in its Managing Director in the discharge of his duties before the Commission it should make some other arrangement in this connection. Thereupon, the IOC Board passed a resolution on 22.1.1972 fully authorising the Managing Director IOC (Refineries & Pipelines Division) to deal with all matters coming before the Commission and to sign and file any affidavits, documents etc.

**Setting up of an autonomous  
Organisation for Major  
Airports**

**585. SHRIMATI SAVITRI SHYAM**: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government have set up an autonomous organisation to take charge of major airports in the country;

(b) if so, the reasons therefor;

(c) the functions of the organisation; and

(d) how it will improve the present traffic facilities available to the passengers ?

**THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH)** :

(a) and (b). In view of the rapid development in Civil Aviation, both as regards capacity and speed of future aircraft, it was considered necessary that a commercially oriented organisation should be set up with adequate autonomy and flexibility to provide the necessary dynamism for the development and management of our International airports. Accordingly, the International Airports Authority of India has been constituted

with effect from 1.2.1972 under the International Airports Authority Act, 1971.

(c) and (d). The Authority will be responsible for the management, operations and development of the four international airports at Bombay, Calcutta, Delhi and Madras and will provide at the airports such services and facilities as are necessary for the efficient operations of air transport services.

**Reduction in Price of Darius Crude  
by National Iranian Oil Company**

**586. SHRI BAKSHI NAYAK** : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether the National Iranian Oil Company has agreed to reduce the price of Darius Crude being supplied to the Madras Oil Refinery ;

(b) if so, the extent of reduction; and

(c) the extent to which Government are likely to be benefited as a result thereof ?

**THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE)** :

(a) and (c). In negotiations, the Company has agreed to discounts ranging from approximately 6 cents to 17 cents per barrel of crude oil supplied to Madras Refinery. The saving on this account is likely to be of the order of \$4.33 million up to the end of 1972.

**Son-et-Lumiere in Konark**

**587. SKRI P. K. DEO** : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the latest position regarding Son-et-Lumiere in Konark; and

(b) when the work is proposed to be started ?

**THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH)** :

(a) and (b). The Department of Tourism